## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3893 ANSWERED ON:02.12.2010 GROUND HANDLING SYSTEM Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airports Authority of India has fixed any criteria rules for ground handling system at the airports;
- (b) if so, the details thereof;
- (c) the name of the private scheduled airlines not having their own ground handling equipments;
- (d) the manner in which private scheduled airlines managing their ground handling services;
- (e) whether the Government proposes to set up subsidiary companies for ground handling for such airlines in the country; and
- (f) if so, the details in this regard?

## **Answer**

## MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

- (a)&(b): The ground handling system at airports managed by Airports Authority of India (AAI) is as per Gazette Notification Airports Authority of India (General Management Entry for Ground Handling Service) Regulations 2007.
- (c)&(d): As per clause 3 of the Ground Handling Regulations 2007 a carrier i.e. the scheduled airline may carry out ground handling at metropolitan airports i.e. the airports located at Delhi, Mumbai, Chennai, Kolkata, Bangalore and Hyderabad by engaging the services of any of the following namely:
- (i) Airports Authority of India or its Joint Venture Company.
- (ii) Subsidiary companies of the national carrier, that is, National Aviation Company of India Limited or its joint ventures specialized in ground handling services;

Provided that third party handling may be permitted to these subsidiaries or their joint ventures on the basis of revenue sharing with the authority subject to satisfactory observance of performance standards as may be mutually acceptable to the authority and these companies;

- (iii) any other ground handling service provider selected through competitive bidding on revenue sharing basis, subject to security clearance by the Central Government and observance performance standards.
- (e): No, Madam.
- (f): Does not arise.